

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

F.No.: 1.(545)/DDMA (HQ)/Closing market/COVID-19/2020/ 1981

Dated: 18/11/20

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, Ministry of Home Affairs (MHA), Govt. of India, vide Order No. 40-3/2020-DM-I (A) dated 30.09.2020 annexed with guidelines for Re-opening, which inter-alia permitted State/UT to allow gatherings beyond the limit of 100 persons in social/academic/sports/entertainment/cultural/religious/political functions and other congregations, in areas outside the Containment Zones, after 15.10.2020 subject to the certain conditions;

And whereas, Ministry of Home Affairs, Govt. of India, vide Order No. 40-3/2020-DM-I (A) dated 27.10.2020 has further ordered that guidelines for re-opening issued vide MHA's order of even number dated 30.09.2020, will remain in force upto 30.11.2020;

And whereas, DDMA has issued order No. 338 dated 31.10.2020 wherein, inter alia, following number of persons were allowed in marriage related gatherings only in the NCT of Delhi outside the Containment Zones subject to compliance of certain conditions/ SOP:

- a. In closed spaces, a maximum of 50% of the hall capacity will be allowed, with a ceiling of 200 persons. Wearing of face masks, maintaining social distancing, provision for thermal scanning and use of hand wash or sanitizer will be mandatory.
- b. In open spaces, keeping the size of the ground/space in view, and with strict observance of social distancing, mandatory wearing of face masks, provision for thermal scanning and hand wash or sanitizer.

And whereas, the situation of COVID-19 in Delhi has been reviewed and in view of the sudden surge in the number of COVID-19 cases in Delhi, which has further been aggravated due to rising pollution levels owing to various factors and therefore, it has been decided that the ceiling of maximum persons in marriage related gatherings in NCT of Delhi outside the Containment Zones may be reduced to 50 persons only.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD hereby directs that **henceforth number of persons allowed in marriage related gatherings in NCT of Delhi, outside the Containment Zones, shall be subject to following conditions:**

- a. In closed spaces, a maximum of 50% of the hall capacity will be allowed, with a ceiling of 50 persons. Wearing of face masks, maintaining social distancing, provision for thermal scanning and use of hand wash or sanitizer will continue to be mandatory.
- b. In open spaces, keeping the size of the ground/space in view, subject to a ceiling of 50 persons and with strict observance of social distancing, mandatory wearing of face masks, provision for thermal scanning and hand wash or sanitizer.

All conditions/protocols, except number of persons allowed, as stipulated in SOP as appended to the DDMA order dated 31.10.2020 (copy enclosed) shall continue to apply in all marriage related gatherings in NCT of Delhi.

All District Magistrates of Delhi & their counterpart District Deputy Commissioners of Police and all authorities concerned shall ensure strict compliance of this order and shall adequately inform and sensitize the field functionaries about these instructions for strict compliance, in letter and spirit.


(Vijay Dev)
Chief Secretary, Delhi

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Dated:

Copy for compliance to:

1. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Government of NCT of Delhi.
2. Commissioner of Police, Delhi
3. Chairman, New Delhi Municipal Council.
4. Pr. Secretary (I&P) for wide publicity in NCT of Delhi
5. Commissioner (South DMC/East DMC/North DMC).
6. Commissioner (Excise), GNCTD.
7. CEO, Delhi Cantonment Board.
8. All District Magistrates of Delhi
9. All District DCPs of Delhi

Copy for kind information to:-

1. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
4. Secretary to Hon'ble Minister of Health, GNCTD.
5. Secretary to Hon'ble Minister of Revenue, GNCTD.
6. Secretary to Hon'ble Minister of Labour, GNCTD.
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD.
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD.
9. Addl. Chief Secretary (Services)/ State Nodal Officer, GNCTD.
10. Addl. Chief Secretary (UD), GNCTD.
11. Pr. Secretary (Home), GNCTD
12. Pr. Secretary (Health), GNCTD.
13. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD.
14. All members of State Executive Committee, DDMA, GNCTD.
15. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – ddma.delhigovt.nic.in.
16. Guard file.